

State-VS-Bijay Malo Das

Sessions case number 33 of 2020

10-Nov-22

Accused Bijay Malo Das is absent. The bailable warrant of arrest issued against the accused has been returned with a report that the accused has already expired. A copy of the death certificate of the accused is also annexed with the report. The death certificate reveals that the accused expired on 06/08/2022. There is nothing to disbelieve the report submitted by the police personnel. The case against accused Bijoy Malo Das stands abated. With this order this case is disposed of.

